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TRIPURA LEGISLATIVE ASSEMBLY

SECRETARIAT

NEW CAPITAL COMPLEX

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No.F.7(13-25)-LA/2023/3121

Dated, Agartala the 25th March, 2023.

NOTIFICATION

" As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, "The Techno India University, Tripura Bill, 2023 (The Tripura Bill No. 04 of 2023)" as introduced in the Assembly on the 24th March, 2023 to be published in the Tripura Gazette."


(B.P. Karmakar)

Secretary

Tripura Legislative Assembly

THE TRIPURA BILL No. 04 of 2023.

THE TECHNO INDIA UNIVERSITY, TRIPURA BILL, 2023.

A Bill

to provide for the establishment and incorporation of 'THE TECHNO INDIA UNIVERSITY, TRIPURA' in the State of Tripura and matters connected therewith and incidental thereto;

WHEREAS, Techno India, the Trust proposed to establish a knowledge driven and technologically enabled University in the State of Tripura, which would offer programs in Science, Technology, Medicine, Management, Social Sciences, Humanities, Law, Nursing, Dental Sciences, Paramedical Sciences, Pharmacy, Hospitality & Tourism, Tribal affairs, Sports, Skill development, Fine Arts, Design, Performing Arts etc. and any other program of study as would be befitting for the larger benefit of the State and the country;

BE it enacted by the Legislative Assembly of Tripura in the 75th (Seventy-fifth) year of the Republic of India as follows:

1. Short Title and Commencement:

- (a) This Act may be called "The Techno India University, Tripura Act, 2023"
- (b) It shall come into force on the date as State Government by Notification in the Tripura Gazette appoints.

2. Definition:

In this Act and in the Statutes, Ordinances and Regulations made hereunder, unless the context otherwise requires:

- (i) "Academic Council" means the Academic Council of the University;
- (ii) "Act" means The Techno India University, Tripura Act, 2023;
- (iii) "Affiliated College" means a college or an institution which is affiliated to Techno India University, Tripura under this Act;
- (iv) "AICTE" means All India Council for Technical Education established under Section 3 of the All India Council for Technical Education Act, 1987;
- (v) "Board" means the Board of Faculties, Board of Studies and the Planning Board or any other Board of the University;
- (vi) "Centre" means a centre established or maintained by the University;
- (vii) "Chancellor", "Co-Chancellor", "Vice-Chancellor" and "Pro-Vice-Chancellor" means respectively the Chancellor, the Co-Chancellor, the Vice-Chancellor and the Pro-Vice-Chancellor of the University;
- (viii) "College Development Council" means College Development Council of the University;
- (ix) "Constituent College" means a College or an institute maintained by the University;
- (x) "Court" means the Court of the University;
- (xi) "CSIR" means the Council of Scientific and Industrial Research, New Delhi, a funding agency of the Central Government;
- (xii) "Department" means a Department of Studies which would be under a Centre of Studies and Research;
- (xiii) "Director" means the Head of an "Institute", "Centre" or "School" or the person appointed for the purpose to act as such in his absence;

- (xiv) "Director/Principal" means the head of an institution, college, school, polytechnic and Industrial Training Institute, Teachers Training Institute or the person appointed for the purpose to act as such in his/her absence;
- (xv) "Distance Education System" means and includes the system of imparting education through any means of communication, such as broadcasting, telecasting, correspondence courses, seminars, contact programmes or the combination of any two or more;
- (xvi) "DSIR" means the Department of Scientific and Industrial Research, New Delhi, a funding agency of the Central Government;
- (xvii) "DST" means the Department of Science and Technology of the Central Government;
- (xviii) "Employee" means any person appointed by the University and includes a teacher (academic) or any other member of the non-academic staff of the University;
- (xix) "Employee" will include teaching and non-teaching staff of the University;
- (xx) "Executive Council" means the Executive Council of the University;
- (xxi) "Governing Body" means a committee constituted by the sponsoring body;
- (xxii) "Hostel" means "Scholars/Students" Hostel of the University;
- (xxiii) "ICAR" means the Indian Council of Agricultural Research;
- (xxiv) "Institute/School" means an Institute or School established by the University in accordance with this Act and the Statutes;
- (xxv) "NAAC" means the National Assessment and Accreditation Council;
- (xxvi) "NCC" means National Cadet Corps;
- (xxvii) "NCTE" means the National Council for Teacher Education under the National Council for Teacher Education Act, 1993;
- (xxviii) "NMC" means The National Medical Commission (NMC) constituted by an act of the Parliament known as the National Medical Commission Act, 2019;
- (xxix) "NSS" means National Service Scheme;
- (xxx) "Off-Campus" means a campus of the University established by it outside the main campus (within the State) operated and maintained as its constituent unit, having the University's complement facilities, faculties and staff;
- (xxxi) "Online education" means a form of distance education where primary delivery mechanism is via the internet, allows anyone with computer access to learn and earn credits;
- (xxxii) "PCI" means Pharmacy Council of India constituted under Section 4 of the Pharmacy Act, 1948;
- (xxxiii) "Prescribed" means prescribed by statutes;
- (xxxiv) "Records and Publications" means the Records and Publications of the University. (xxvi);
- (xxxv) "Regulatory Body" means the statutory bodies established by the Central Government from time to time such as the University Grants Commission and includes the All India Council for Technical Education, the Bar Council of India, the Distance Education Council, the Dental Council of India, the Indian Nursing Council, the National Medical Commission, the National Council for Teacher Education, Central Council for Indian Medicine and the Pharmacy Council of India;
- (xxxvi) "Schedule" means schedule appended to this Act;
- (xxxvii) "School/Faculty" means a School/Faculty of the University;
- (xxxviii) "State Government" means the State Government of Tripura;
- (xxxix) "Statutes", "Ordinances" and "Regulations" means respectively the Statutes, Ordinances and Regulations of the University framed by the University for the time being in force;

- (xl) "Student" means a student enrolled with the University;
- (xli) "Teacher of the University" means Professors, Associate Professors, Assistant Professors and other such persons as may be appointed for imparting educational instructions or conducting research in the University and are designated as Teachers by the Ordinances;
- (xlii) "TIUT" means Techno India University, Tripura;
- (xliii) "Treasurer", "Registrar", "Finance Officer", "Controller of Examinations", "Librarian" or "Proctor" means respectively the Treasurer, the Registrar, the Finance Officer, the Controller of Examinations, the Librarian or the Proctor of the University;
- (xliv) "Trust" means Techno India registered under the Indian Trusts Act 1882 on August 04, 2000 with Additional District Sub Registrar, Sealdah, Dist – 24 Parganas (South), West Bengal, having Book No. 1, Volume No. 31, Pages 131 to 144, Being No. 962 for the year 2001;
- (xlv) "UGC means University Grants Commission established under Section 4 of the University Grants Commission Act, 1956.

3. Establishment of the University:

- (i) There shall be established at Maheshkhola, Village Anandanagar, PS: Amtali, Dist: West Tripura, Tripura, India, a University by the Trust in the name of Techno India University, Tripura;
- (ii) The Headquarters of the University will be at Maheshkhola, Village Anandanagar, PS: Amtali, Dist: West Tripura, Tripura, India and it may also establish Campus/ Study Centre/Off-Campus, Campus Study Centres at such places anywhere in the State;
- (iii) The University shall be an Autonomous Body;
- (iv) The University shall have perpetual succession and a common seal, and shall sue and be sued by the same name;
- (v) All existing institutes held by the Trust may be integrated within the University after being subsumed by the University in due course as may be decided by the Court and with prior approval of the State Government in writing;

Provided that every such institute so subsumed within the University shall, under no circumstances, be permitted to be used or operated as the University study centre, University Campus, off campus, off-shore campus or in any like manner within such period as may be determined by the State Government, from time to time;

Provided also that the University shall have power to administer and manage, including the powers of conferring Degree, diploma, title, certificates etc. to its constituent colleges.

- (vi) Notwithstanding anything contained in this Act, any educational institution or College within the State of Tripura, may be associated in any way with or be admitted to any privilege of the Techno India University, Tripura or may be affiliated under the Techno India University, Tripura subject to the condition that, direction in that regard is issued by the Central Government in writing to the effect that the proviso to sub-section (2) of Section 7 of the Tripura University Act, 2006 (Central Act No.9 of 2007), shall not apply for that educational institution or College.

4. Jurisdiction of the University:-

Save as otherwise provided in this Act, the local limits of jurisdiction of the University (hereinafter referred to as the territorial limits of the University) shall extend to the whole of the State of Tripura.

5. Condition for the Establishment of the University:

The University will comply with the direction and guidelines issued by the State Government of Tripura in this regard for the time being in force and it shall start academic activities after creation of minimum infrastructure facilities required.

6. Starting of the University:

The University will start operation only after the State Government issues a letter of authorisation to the Trust for the commencement of the functioning of the University and subject to such terms and conditions, as may be stipulated by the State Government by notification published in the official gazette under this section.

7. Objectives of the University:

The objectives for which the University is established are as follows:

- (i) To foster and promote knowledge and skill driven by technological enablement in modern teaching-learning process and build an environment to foster research, product development, industrial consultancy and entrepreneurship;
- (ii) To provide instruction, teaching, training and research in various branches and specialized fields of study of Science, Engineering, Technology, Medicine, Para Medical, Dental Science, Nursing, Management, Law, Humanities, Language and Literature, Pharmacy, Architecture, Social Sciences, Education, Performing Arts, Sports, Hospital Management, Media, Design, Hospitality Management, Vocational education and skill development, Commerce, Environmental Science & Ecology, Art & Craft and any other emerging fields of study from time to time including the imparting of skills that have employment potentiality and necessary for the society and the environment;
- (iii) Innovations in education, leading to restructuring of courses, new methods of teaching, training and learning including online learning, blended learning, continuing education and such other modes and integrated and wholesome development of personality;
- (iv) To disseminate and advance knowledge by providing instruction, research and extension of facilities in such branches of learning as it may deem fit and the University will endeavour to provide students and teachers, the necessary atmosphere and facilities for the promotion of studies in various disciplines;
- (v) To grant, subject to such conditions as the University may determine, diplomas or certificates, and confer degrees or other academic distinctions on the basis of examinations, evaluation or any other method of testing on persons, and to withdraw any such diplomas, certificates, degrees or such other academic distinctions for good and sufficient cause;
- (vi) To confer honorary degrees or other distinctions in the manner prescribed;
- (vii) To conduct training and research on inter-disciplinary and inter-religious studies;
- (viii) To provide instructions and courses for national integration, secularism, social equity and engineering of international understanding and ethics;

- (ix) To organise and to undertake extra-mural studies and extension services;
- (x) To make provisions for integrated courses in humanities, natural and physical sciences, social sciences, agricultural science, forestry and other allied disciplines in the educational programmes of the University;
- (xi) To take appropriate measures for promoting innovations in the teaching-learning process, inter-disciplinary studies and research;
- (xii) To educate and train manpower for the development of the State and the nation;
- (xiii) To pay special attention to the improvement of the social and economic conditions and welfare of the people of that State, their intellectual, academic and cultural development;
- (xiv) Studies in various disciplines;
- (xv) Interdisciplinary studies;
- (xvi) National integration, patriotism, secularism, social equity and inculcation of international understanding and ethics;
- (xvii) To provide regular and distance education and Online programmes;
- (xviii) To encourage study of modern technology and professional courses;
- (xix) To collaborate with other institutions or Colleges or Universities, Research Institutions, Industry and industry associations, professional associations or any other organization, in India and abroad, and to conceptualize, design and develop specific educational and research programmes, training programmes and exchange programmes for students including transfer of academic credit, faculty members and others.

8. Powers of the University:

The University will have the following powers:

- 1) To provide for instruction in such branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement and dissemination of knowledge and skills;
- 2) To provide for instruction in such branches of learning as the university may think fit and to make provisions for research and for the advancement and dissemination of knowledge;
- 3) To impart and promote the study of science, technology, medicine, dentistry, nursing, pharmacy, paramedical sciences, management, law, humanities, social sciences, hospitality and tourism, sports, Fine Arts, Performing Arts, Design, Vocational programmes and any other courses or discipline of study, as would be befitting for furtherance of the objectives of the University through in-campus centres or by conducting distant educational programmes etc.;
- 4) To honour educational stalwarts and persons of academic eminence with the appellation/title decoration of Professor Emeritus;
- 5) To grant, subject to such conditions as the University may determine, diplomas or certificates to and confer degrees or other academic distinctions on the basis of examinations, evaluation or any other method of testing on persons and to withdraw any such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause;
- 6) To confer honorary degrees of other distinctions in the manner prescribed.
- 7) To provide education including correspondence and such other courses to such persons, who are not members of the University;
- 8) To institute Directorships, Principalships, Professorships including Chair Professorships, Associate Professorships/Readerships, Assistant Professorships/

- Lectureships and other teaching or academic posts required by the University and to make appointments for the same;
- 9) To create administrative, ministerial and other posts and to make appointments thereto;
 - 10) To appoint/engage persons working in any other University or organization having specific knowledge permanently or for a specified period;
 - 11) To cooperate, collaborate or associate with any other University or authority of institution in such a manner and for such a purpose as the University may determine;
 - 12) To establish and maintain schools, centres, specialised laboratories or other units for research and instructions as are in the opinion of the University, necessary for the furtherance of its objects and to subsume with it any institution within the State of Tripura as per applicable norms and laws;
 - 13) To institute and award fellowships, scholarships, studentships, medals and prizes;
 - 14) To establish, maintain and supervise residences, hostels for students of the University and promote their health and general welfare activities;
 - 15) To make provisions for research and consultancy and for that purpose to enter into such arrangements with other institutions or bodies as the University may deem necessary;
 - 16) To declare a centre, and institution, a department, or school, as the case may be, in accordance with the statutes;
 - 17) To determine standards for admission into the University, which may include but not limited to examination, evaluation or any other method of testing;
 - 18) To demand and receive payment of fees and other charges;
 - 19) To make special arrangements in respect of women students as the University may consider desirable;
 - 20) To regulate and enforce discipline amongst the employees and students of the University and take such disciplinary measures in this regard as may be deemed necessary by the University;
 - 21) To make arrangements for promoting the health and general welfare of the employees to the university;
 - 22) To receive donations and to acquire, hold, manage and dispose of any property, movable or immovable for the welfare of the University;
 - 23) To borrow by way of hypothecation or mortgage against the property of the University with prior approval of the Trust;
 - 24) To appoint, either on contract or otherwise, visiting professors, emeritus professors, consultants, fellows, scholars, artists, course writers and other such persons who may contribute to the advancement of the objectives of the University;
 - 25) To extend grant from the University fund to any other charitable organisation having similar objects of the University;
 - 26) To provide the powers and duties of officers of the University;
 - 27) To enter into agreement with the State Government or with any person, body or authority for taking over of the management of any institution, including its assets and liabilities by the university, or for any other purpose not repugnant to the provisions of this Act;
 - 28) To determine tuition fees or other charges for admission and for examinations and other purposes, and to demand and receive the fees or other charges so determined;
 - 29) To receive funds from industry, institutions, national and international organizations, national or international financial institutions including nationalized banks or from any other source, or to receive loans, subsidies, grants, assistance, donations, benefactions, bequests and to transfer of movable and immovable

properties for the purposes and objects of the University in such manner as may be provided for by the Regulations;

- 30) To impart instruction through distance education and online education with the approval of the appropriate authority;
- 31) To organise and to undertake extramural studies and extension service; and
- 32) To do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objectives of the University and which may be permitted by the Executive Council of the University.

9. Admission and Standards:

- (i) Admission to the different academic programmes shall be made in accordance with the laws for the time being in force and as per the guidelines of UGC and other statutory authorities such as AICTE/NMC/DCI/BCI/PCI/INC/COA/ NCTE/DEC etc. as the case may be;
- (ii) The University shall ensure that the academic standards of the courses offered by the University are in accordance with the guidelines of the University Grants Commission and other statutory bodies such as AICTE/NMC/DCI/ BCI/PCI/ INC/ COA/NCTE/DEC etc. as the case may be;
- (iii) The teacher-student ratio should be in accordance with the guidelines of the University Grants Commission or specific council or statutory authorities.

10. University Open to All Classes, Castes, Creeds, Faith, Regions, Languages, Gender and Nationalities:

- (i) The University will be open to all irrespective of class, caste, creed, faith, region, language, gender and nationality;
- (ii) Provided that reservation in the posts and recruitment of the employees and reservation of seats for admission in any course of study in the University for the students and persons belonging to Scheduled Castes/ Schedule Tribes, Other Backward Classes of citizens will be regulated by the order of the State Government from time to time;
- (iii) Nothing in this section shall be deemed to prevent the University from making special provisions for admissions to students of the State and socially and economically weaker sections of society, especially for the State of Tripura.

11. Officers of the University:

The following will be the officers of the University: -

- a) Chancellor
- b) Co-chancellor
- c) Vice-Chancellor
- d) Pro-Vice-Chancellor
- e) Registrar
- f) Dean of Faculty
- g) Dean of Students' Welfare
- h) Controller of Examination
- i) Chief Proctor
- j) Finance Officer and
- k) Such other officers as may be declared by the statutes to be officers of the University.

All officers of the university shall be appointed or engaged, permanently or temporarily as described below, however with final approval or consent from the Trust. In any case of dispute or disarray, the Trust shall constitute a special committee/body for further decision on the matter.

12. The Chancellor:

- (i) A person of eminence will be appointed by the Board of Trustees of the Trust as the Chancellor and shall be intimated to the State Government, for a period of five years, subject to re-appointment by the Trust;
- (ii) The Chancellor may in writing under his hand addressed to the Trust, resign his office.
- (iii) The Chancellor shall, by virtue of his office, be the Head of the University and shall constitute the interim Executive Council.
- (iv) The Chancellor shall, if present, preside at the convocation of the University held for conferring degrees,

13. The Co-Chancellor:

- (i) A person of eminence will be appointed by the Chancellor, with approval of the Trust, as Co-Chancellor for a period of five years, subject to re-appointment by the Chancellor;
- (ii) In the absence of the Chancellor, the Co-Chancellor, if present, shall preside at a meeting of the Court;
- (iii) The Co-Chancellor shall, by virtue of his office, be from academic and research background.

14. The Vice-Chancellor:

- (i) The Vice-Chancellor shall be appointed by the Chancellor, with approval of the Trust, in such a manner as may be prescribed in the statutes, for a period of five years;
- (ii) The Vice-Chancellor shall be the Principal Executive and academic officer of the University and shall be the Chairman of the Executive Council and the Academic Council of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of the authorities of the University;
- (iii) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall with due approval of the Chancellor, convey to such an authority the action taken by him on such matters;
- (iv) Provided that any authority or any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section, may prefer an appeal to the Chancellor within one month from the date of communication of the order. The Chancellor may confirm, modify or reverse action taken by the Vice Chancellor;
- (v) The Vice-Chancellor shall exercise such powers and perform such other functions as may be prescribed.

15. The Pro-Vice-Chancellor:

- (i) The Pro-Vice-Chancellor will be appointed by the Chancellor and shall exercise such powers and performs such functions as may be prescribed;

- (ii) The Pro-Vice-Chancellor appointed under sub-section(1) shall discharge his duties in addition to his duties as a Professor;
- (iii) The Pro-Vice Chancellor shall assist the Vice-Chancellor in discharging day-to-day duties as and when required by the Vice-Chancellor.

16. Registrar:

- (i) The Registrar shall be appointed by the Chancellor in such a manner as may be prescribed in the statutes;
- (ii) The Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University and shall exercise such other powers and perform such other functions as may be prescribed;
- (ii) The Registrar shall be the Ex-Officio Secretary of the Court, Executive Council and the Academic Council,

17. Deans of Faculties:

Deans of Faculties shall be appointed by the Vice-Chancellor with due approval of the Chancellor in such a manner and shall exercise powers and perform such duties as may be prescribed by the statutes.

18. Finance Officer:

- (i) The Finance Officer shall be appointed by the Chancellor in such a manner and shall exercise such powers and perform such functions, as may be prescribed;
- (ii) The Finance Officer shall be the ex-officio Secretary of the Finance Committee.

19. Controller of Examinations:

The Controller of Examinations shall be responsible to conduct all sorts of examinations.

20. Other Officers:

The manner of appointment and powers and duties of the other officers of the University will be such as may be prescribed in the statutes.

21. Authorities of the University:

The following will be the authorities of the University:

- (i) Court
- (ii) Executive Council
- (iii) Academic Council
- (iv) Finance Committee
- (v) Board of Studies
- (vi) Such other authorities as may be declared by the statutes to be authorities of the University.

22. The Court:

- (i) The constitution of the Court and the term of office of its members shall be such as may be prescribed in the statutes;
- (ii) Subject to the provisions of this Act the Court shall have the following powers and functions, namely:

- a) To review periodically, the broad policies and programme of the University and suggest measures for the working, improvement and development of the University.
- b) To consider and pass resolutions on the Annual Report and the Annual Accounts of the University and Audit Report of such Accounts.
- c) To nominate members for coordination with various councils or Government, semi-Government or private bodies, where such a member is required to be sent and represent the University for the specific period as may be prescribed.
- d) To perform such other functions, as may be prescribed.

23. The Executive Council:

- (i) The Executive Council shall be the Principal Executive Body of the University;
- (ii) The Constitution of the Executive Council, the term of office of its members and its powers and duties shall be such as may be prescribed in the statutes.

24. The Academic Council:

- (i) The Academic Council shall be the Principal Academic Body of the University and shall be subject to the provisions of the statutes and the ordinances, coordinate and exercise general supervision over the academic and research policies and implementations of the University;
- (ii) The Constitution of the Academic Council, the term of the office of its members and its powers and duties shall be such as may be prescribed in the statutes.

25. The Finance Committee:

- (i) The Finance Committee will be the Principal Financial Body of the University to take care of financial matters.
- (ii) The constitution, powers and functions of the Finance Committee shall be such as may be prescribed in the statutes.

26. The Board of Studies:

- (i) The Planning Board shall be the Principal Planning Body of the University. The Board shall ensure that the infrastructure and academic support system meets the norms of the University Grants Commission or the respective councils.
- (ii) The constitution of the Planning Board, term of office of its members and its other powers and duties shall be such as may be prescribed in the statutes.

27. The Faculties and Courses:

- (A) The University shall confer Certificates, Diplomas, Post Graduate Diplomas, Bachelor Degrees, Master Degrees, M.Phil, Ph.D, Post Doctoral degrees and other higher academic, research and honorary degrees such as D.Litt., D.Sc, LL.D, etc. on the following courses and faculties:
 - (i) Science
 - (ii) Technology
 - (iii) Medicine
 - (iv) Management
 - (v) Dental Sciences
 - (vi) Nursing Sciences
 - (vii) Paramedical Sciences
 - (viii) Education
 - (ix) Journalism and Mass Communication
 - (x) Law

- (xi) Commerce
 - (xii) Hospitality & Tourism Studies
 - (xiii) Bio-Technology, Microbiology, Genetics & Pharmacy
 - (xiv) Agriculture and Veterinary Sciences
 - (xv) Fine Arts, Performing Arts and Design;
 - (xvi) Ayush
 - (xvii) Yoga
 - (xviii) Vocational programmes
- and any other program of study as would be decided by the Executive Council from time to time.

- (B) The faculties shall have departments as may be decided by the Vice-Chancellor periodically keeping in mind the regulations and norms of statutory bodies and UGC.

28. Teachers of the University:

- (i) Professor, Associate Professor, Assistant Professor /Lecturer, Tutor, or any other post/person specified by the Executive Council will be teachers at the University;
- (ii) Qualifications of teachers of different categories shall be as per norms of the University or as prescribed by UGC/NMC/DCI/AICTE/BCI/INC/PCI/COA or any other statutory body, as the case may be and where not so specified by any statutory body, as may be approved by the Executive Council;
- (iii) The pay and service conditions of the teachers will be recommended by the Executive Council to the Chancellor, as per norms, who in turn, will refer thoseto the Board of Trustees for approval.

29. Faculty and Other Authorities of the University:

The constitution, powers and functions of the Boards of Faculties, the Admission Committee the Examination Committee and of such other authorities of the University which may be declared by the statutes to be the authorities of the University, will be such as may be prescribed.

30. Power to Make Statutes:

- (i) The Executive Council with the approval of the Chancellor shall make the statutes for carrying out the purposes of this Act;
- (ii) Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely:
 - a) The constitution, powers and functions of the authorities and other bodies of the university, as may be constituted periodically,
 - b) The appointment and continuance in office of the members of the said authorities filling of vacancies of members and all other matters relating to those authorities for which it may be necessary to provide,
 - c) The appointment, powers and duties of the officers of the University and their emoluments,
 - d) The appointment of teachers of the University and other academic and administrative staff, and their emoluments,

- e) The appointment of teachers and other academic and administrative staff working in any other university or institution for a specific period for undertaking a joint project,
- f) The conditions of service of employees including provisions for retirement benefits, insurance and provident fund, the manner of termination of service and disciplinary action,
- g) The principles governing seniority of service of employees,
- h) The procedure for settlement of disputes between employees or students and the University,
- i) The procedure for appeal to the Executive Council by any employee or student against the action of any officer or authority of the University,
- j) The conferment of honorary degrees,
- k) The withdrawal of degrees, diplomas, certificates and other academic distinctions,
 - l) The institution of fellowships, scholarships, studentships, medals and prizes,
 - m) The maintenance of discipline among the students,
 - n) The establishment and abolition of departments, centres and other constituted institutions/colleges etc.,
 - o) The delegation of powers vested in the authorities or officers of the University and
 - p) All other matters which may by this Act are to be, or may be prescribed.
- (iii) The Executive Council shall not make, amend or repeal any statute affecting the powers or constitution of any authority of the University till such authority has been given an opportunity of expressing will be considered by the Executive Council;
- (iv) Notwithstanding anything contained in the foregoing sub-sections the Chancellor may direct the University to make provisions in the statutes, in respect of any matter specified by him and if the Executive Council is unable to implement such a direction within ninety days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Executive Council for its inability to comply with such a direction, make or amend the statutes accordingly as he/she may deem fit.

31. Power to Make Ordinances:

- (i) Subject to the provision of this Act and the Statutes, the Ordinances shall be made by the Executive Council with the prior approval of the Chancellor which may provide for all or any of the following matters, namely:
 - a) The admission of students to the University, Institution, College and their enrolment as such,
 - b) The courses of study to be laid down for all degrees, diplomas and certificates of the University,
 - c) The medium of instruction and examination,
 - d) The award of degrees, diplomas, certificates and other academic distinctions, the qualifications for the same and the means to be taken relating to the granting and obtaining of the same,
 - e) The fees to be charged for courses of study in the University and for admission to the examinations, degrees, diplomas and certificates of the University,
 - f) The conditions for the award of fellowships, scholarships, studentships, medals and prizes,
 - g) The conduct of examinations, including the term of office and manner of appointment and the duties of examining bodies, examiners and moderators,
 - h) The conditions of residence of the students of the University,

- i) The special arrangements, if any, which may be made for the residence, discipline and teaching of women students and prescribing of special courses of studies for them within the University,
- j) The appointment and emoluments of employees other than those for whom provision has been made in the statutes,
- k) The establishment of Centre of Studies, Boards of Studies, Inter-Disciplinary Studies. Special Centres, Specialised Laboratories and other Committees,
- l) The manner of cooperation and collaboration with other Universities and authorities including learned bodies or associations,
- m) The creation, composition and functions of any other body which are considered necessary, for improving the academic mileage of the university,
- n) The remuneration to be paid to the examiners, moderators, invigilators and tabulators,
- o) Such other terms and conditions of service of teachers and other academic staff as are not prescribed by the statutes.

32. Annual Report:

- (i) The Annual Report of the University will be prepared under the direction of the Executive Council and shall be submitted to the Court on or after such date as may be prescribed and the Court shall consider the report in its Annual Meeting;
- (ii) The Court shall submit the Annual Report to the Chancellor along with its comments, if any.

33. Annual Accounts:

- (i) The Annual Accounts and Balance Sheet of the University shall be prepared under the directions of the Executive Council and shall, once at least every year and at intervals of not more than fifteen months, be audited by an experienced and qualified firm of Chartered Accountants of repute;
- (ii) A copy of the Annual Accounts, together with the audit report thereon, shall be submitted to the Court and the Chancellor along with the observations of the Executive Council;
- (iii) Any observations made by the Chancellor on the Annual Accounts will be brought to the notice of the Executive Council and the observations, if any, shall after being reviewed by the Executive Council, be submitted to the Chancellor.

34. Conditions of Service of Employees:

- (i) Every employee of the University shall be appointed / engaged as per provisions of the statutes;
- (ii) Any dispute arising between the University and any of the employees appointed substantively, shall be referred to the Executive Council who shall decide the dispute after affording an opportunity of the employee within three months from the date of its reference;
- (iii) The aggrieved employee may file an appeal against the order of the Executive Council to the Chancellor;
- (iv) Any dispute in respect of any employee engaged temporarily or on an ad-hoc or part time or casual basis will be heard and decided by the Vice-Chancellor;
- (v) Any person aggrieved by the order of the Vice Chancellor may prefer an appeal to the Chancellor. The decision of the Chancellor in such an appeal will be final and no suit shall lie in any Court in respect of the matters decided by the Chancellor.

35. Right to Appeal:

- (i) Any student or candidate for an examination, whose name has been removed from the rolls of the University by the orders of resolution of the Academic Council,

Proctorial Board or Controller of Examinations as the case may be and who has been debarred from appearing at the examinations as the case may be and who has been debarred from appearing at the examinations of the University for more than one year, may within ten days of the date of receipt of such an order by him in writing appeal to the Vice Chancellor who may confirm, modify or reverse the decision to the aforesaid authorities or the concerned committee, as the case may be;

- (ii) Any decision taken by the Vice-Chancellor will be final.

36. Employees' Provident Fund and Welfare Schemes

The University may constitute for the benefit of its employees such welfare schemes of Provident Fund or provide such insurance schemes, as it may deem fit in such a manner and subject to such conditions, as may be decided by the Executive Council.

37. Disputes as to the Constitution of Authorities and Bodies:

If any question arises as to whether any person has been duly nominated or appointed as or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor, whose decision thereon shall be final.

38. Constitution of Committees:

Where any authority of the University is given power under this Act or the Statutes to appoint Committees, such Committees have as otherwise provided, consist of the members of the authority concerned and of such other persons as the authority in each case may think fit.

39. Filling of the Vacancies:

All vacancies among the members (other than ex-officio) of any authority or other body of the University shall be filled, as soon as may be convenient by the person or the body, who appointed, nominated or co-opted the member whose place has become of such authority or body for the remaining term for which he or she has been appointed or co-opted.

40. Invalidity of Proceedings:

No Act or proceedings of any authority or other body of the University shall be invalid merely by reason of the existence of a vacancy or vacancies among its members.

41. Mode of Proof of University Records:

A copy of any receipt, application, notice, proceeding, resolution of any authority or Committee or the University or other documents in possession of the University, if certified by the Registrar, will be received as prima- facie evidence of such receipt, application, notice, order, proceeding or resolution, documents or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein where the original, if produced have been admissible in evidence.

42. Publication of Statutes and Ordinances:

- (i) Every Statute or Ordinances made under this Act will be made available in writing;

- (ii) Each new statute or ordinances made under this Act shall be enforced as soon as they are made by the competent authority.

43. Permanent Endowment Fund:

- (i) The Trust shall establish a Permanent Endowment Fund;
- (ii) The University shall have the power to invest the permanent endowment fund in such a manner as may be prescribed;
- (iii) The University may transfer any amount from the general fund or the development fund to the Permanent Endowment Fund;
- (iv) Any amount exceeding the minimum amount specified in sub-section (i) may be withdrawn from the Permanent Endowment Fund by the University for the purposes of development of the University.

44. General Fund:

- (i) The University shall establish a General Fund to which the following amount shall be credited, namely:
 - a) All fees which may be charged by the University,
 - b) All sums received from any other source,
 - c) All contributions made by the Trust; and
 - d) All contributions made on this behalf by any other person or body which are not prohibited by any law for the time being in force.
- (ii) The moneys credited to the General Fund will be applied to meet all the capital and recurring expenditures of the University.

45. Development Fund:

- (i) The University will also establish a Development Fund to which the following moneys shall be credited, namely:
 - a) Development fees, which may be charged from students,
 - b) All sums received from other sources for the purposes of the development of the University,
 - c) All contributions made by the Trust,
 - d) All contributions made on this behalf by any other person or body which are not prohibited by any law for the time being in force; and
 - e) All incomes received from the Permanent Endowment Fund. (ii) The moneys credited to the development fund will periodically be utilized for the development of the University.

46. Maintenance of Fund:

The funds established under Sections 39, 40 and 41 will be subject to general supervision and control of the Court and be regulated and maintained in such a manner as may be prescribed.

47. Financial Condition:

The University will not be eligible for any grant-in-aid from the State Government.

48. Fees:

The fees charged for different academic programme shall be in accordance with laws for the time being in force.

49. Power of the State Government to Call for Information and Records:

- (i) It will be the duty of the University or any authority or officer of the University to furnish such information or records relating to the administration or finance and other affairs of the University as the State Government may call for;
- (ii) The State Government, if it is of the view that there is a violation of the provisions of this Act or the Statutes or Ordinances, made there under, may issue such directions to the University under Section 49 as it may deem necessary.

50. Dissolution of University:

- (i) If the University proposes its dissolution in accordance with the law governing its constitution or incorporation, it should give at least six months written notice to the State Government;
- (ii) On receipt of information referred to in sub-section (1) the State Government should make such arrangements for administration of the University from the date of dissolution of the University till the last batch of students in regular courses of studies of the University complete their courses of studies in such a manner as may be prescribed.

51. Expenditure of the University during Dissolution:

- (i) The expenditure for administration of the University during the taking over the liabilities of the University under Section 46 will be met out of the Permanent Endowment Fund, the General Fund and the Development Fund;
- (ii) If the funds referred to in sub-section (1) are not sufficient to meet the expenditure of the University during the taking over of liabilities of the University, such expenditure may be met by disposing of the properties or assets of the University by the State Government.

52. De-recognition:

- (i) Where the State Government receives a complaint that the University is not functioning in accordance with the provisions of this Act, it shall require the University to show cause, within such time, which shall not be less than six months, referring a copy of the complaint, as to why the university should not be de recognized;
- (ii) If, upon receipt of the reply of the university to the notice given under sub-section (i), the State Government is satisfied that a prima facie case of violation of the provisions or this Act in the functioning of the University, is made out it shall order such an enquiry as it deems necessary;
- (iii) For the purposes of an inquiry under sub-section (ii) the State Government shall, by notification, appoint an officer or authority as the enquiring authority to enquire into the allegation of violation of the provisions of this Act;
- (iv) Every Enquiring Authority appointed under sub-section (iii) shall while performing its functions under this Act, have all the powers of the Civil Court under the code of Civil Procedure, 1908 trying a suit and in particular in respect of the following matters, namely:
 - a) Summoning and enforcing the attendance of any witness and examining him on oath,
 - b) Requiring the discovery and production of any document,
 - c) Requisitioning any public record or copy thereof from any office,
 - d) Receiving evidence on affidavits,
 - e) Any other matter which may be prescribed.

- (v) If upon receipt of the inquiry report, the State Government is satisfied that the University has violated any provision of this Act, the Government should direct the University to make necessary improvements and suggest proper implementation of the provisions of this Act;
- (vi) If it is observed that the University is violating the Act continuously three times, the State Government may de-recognise the University with prior approval of the University Grants Commission;
- (vii) During the period of the management of the University under sub-section (vi) the State Government may use the Permanent Endowment Fund, the General fund or the Development fund for the purposes of the management of the affairs of the University. If the funds of the University are not sufficient to meet the requisite expenditure of the University, the state government may dispose of the assets or the properties of the University to meet the said expenses;
- (viii) Every notification under sub-section (vi) will be laid before both houses of the State legislature before implementation.

53. Power of the State Government on policy matters:

The State Government may issue such directions from time to time to the University on policy matters not inconsistent with the provisions of this Act, as it may deem necessary, such directions shall be complied with by the University.

54. Status of assets/Liabilities on dissolution/De-Recognition:

All assets and properties including the Permanent Endowment Fund, General Fund or any other fund and also the liabilities of the University will belong to the proposed Trust in case of dissolution of the University under any clause mentioned hereinabove in the Act.

55. Power to remove difficulties:

- (i) If any difficulty arises in giving effect to the provisions to this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty;
- (ii) Provided that no notifications, order under sub-section (1) shall be made after the expiration of period of three years from the commencement of this Act;
- (iii) Every order made under sub-section(i) shall be laid, as soon as may be after it is made before the State legislature;
- (iv) No order made under sub-section (i) shall be called in question in any Court on the ground that no difficulty as referred to in that sub-section existed or was required to be removed.

STATEMENT OF OBJECTS AND REASONS.

The Techno India University, Tripura University, 2023 aims at framing legislation for setting up of a private university in Tripura. The State has only one Private University (ICFAI University, Tripura) at present, though it has made significant strides in the field of education during the last two decades. There has been phenomenal expansion of Primary, Secondary and Higher Secondary Education, particularly after Tripura attained Statehood in 1972.

2. In 1987, with the approval of the University Grants Commission a University was started in Tripura. For extension of better facilities to the students of Tripura, the University has been converted into a Central University in 2007. Thereafter one Private University (ICFAI University, Tripura) was established in 2004 followed by setting up of a State University (MBB University) in 2016. Now to further widen the opportunities of higher education in Tripura with better effective monitoring system, there is a strong demand of the people of Tripura to set up more Private Universities in addition to the Central University and one State University.

One new private University namely The Dhamma Dipa International Buddhist University Act, 2022 has been published to enable them to set up a private university in Sabroom.

3. Setting up of The Techno India University is proposed to be a private university under section 2(f) of the UGC Act of 1956, which would offer higher education and research facilities in Science, Technology, Medicine, Management, Law, Humanities, Social Sciences, Performing Arts, Media and Sports. The University would also have a Centre of excellence for Vocational Training, which be dedicated for skill development of youth mass of the State. Hence, The Techno India University, Tripura Bill, 2023 is placed before the house.

4. The Bill will seek to achieve the aforesaid objectives.

(Prof. Dr. Manik Saha)
Minister in-charge,
Education (Higher) Department

TECHNICAL REPORT

The subject matter of the Bill is relatable to Entry 25 of the Concurrent List (List III) of the Seventh Schedule to the Constitution of India. Therefore, the State Legislative is competent to make a law on this subject. The provisions of the Bill are not repugnant to any provision of the Constitution or any existing Central law. The Bill does not attract the proviso to clause (b) of article 304 of the Constitution and therefore, previous sanction of the President shall not be necessary for introduction of the Bill. It is not a money Bill within the meaning of Article 199(1) of the Constitution of India, nor would it not involve any additional expenditure from the consolidated fund to the State. Therefore, prior recommendation of the Governor shall not be necessary for consideration of the Bill by the State Legislature under clause (1) or (3) of article 207 of the Constitution.

(Biswajit Palit)
Secretary,
Law Department.

FINANCIAL MEMORANDUM

As this will be a purely privately managed University, there shall not be any requirement of fund for the maintenance of the proposed University from the Consolidated Fund of the State. The expenditure to built up and run the University will be met from the fund of the Trust sponsoring the University.

(Saradindu Chaudhuri)
Secretary,
Education (Higher) Department.